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(2019) 10 CHH CK 0062

Chhattisgarh High Court

Case No: Writ Appeal No. 456 Of 2019

Ashutosh Khatri APPELLANT

Vs

Pankaj Khatri And Ors RESPONDENT

Date of Decision: Oct. 15, 2019

Acts Referred:

• High Court (Appeal To Division Bench) Act, 2006 - Section 2, 2(1)

• Constitution Of India, 1950 - Article 226, 227

Citation: (2019) 10 CHH CK 0062

Hon'ble Judges: P.R. Ramachandra Menon, CJ; Parth Prateem Sahu, J

Bench: Division Bench

Advocate: Sushil Dubey, Sudeep Agrawal

Final Decision: Dismissed

Judgement

- P. R. Ramachandra Menon, CJ
- 1. Interference declined by the learned Single Judge to interdict the order passed by the sub-ordinate Court in rejecting the interlocutory application

filed by the Appellant herein to decide issues No.3 and 4 raised by the said Court as a 'preliminary issue', is put to challenge in this appeal.

2. Apart from the merits of the case, there is a legal question as to whether the appeal itself is maintainable and hence when the matter came up for

consideration yesterday, we raised this question and heard the learned counsel for the Appellant today, in this regard as well.

3. The sequence of events as follows:

A suit for partition was filed by the 1 st Respondent, who is none other than the brother of the Appellant, before the trial Court where the property

was valued at Rs.55,800/-. On entering appearance, the Appellant (1st Defendant), file written statement, pointing out that valuation for the purpose of

jurisdiction and Court fee was not correct and that the property was having value of more than Rs.1 Crore. After completion of pleadings, the trial

Court raised issues No.1 to 4; among which issues No.3 and 4 were connected with the dispute raised by the Appellant herein as to the valuation of

the property. Thereafter, an interlocutory application was filed by the Appellant seeking to consider issues No.3 and 4 (with regard to the valuation for

the purpose of Court fee and jurisdiction) to be decided as preliminary issues before proceeding with the matter. The interlocutory application was

considered and the prayer was turned down by the trial Court holding that, it required evidence and hence it will be considered after taking evidence.

- 4. Met with the situation, the Appellant approached this Court by filing writ petition with the following prayers:-
- 10.1 That, this Hon'ble Court may kindly be pleased to set- aside the impugned order dated 22.04.2019 (Annexure P/1) passed by learned Trial Court

and further be pleased to direct the learned trial Court to decide the issues regarding valuation of suit property, payment of court fee and pecuniary

jurisdiction as preliminary issues, in accordance with law.

10.2 That any other relief/order which may deem fit and just in the facts and circumstances of the case including award of the cost of the petition may

be given.

5. The matter was heard elaborately and the learned Single Judge held that the order passed by the learned Single Judge was not one which was

finally deciding the issue on a question of law, so as to have it considered and finalised at the first instance. It was also observed that evidence was

required to be taken as to the market value and such other relevant aspects, to decide whether the suit was properly valued or not for the purpose of

Court fee and jurisdiction. Accordingly, interference was declined and the writ petition was dismissed, which is under challenge in this appeal.

6. Right of appeal is a creation of the statute and it is sought to be pursued in terms of Section 2(1) of the High Court (Appeal to Division Bench) Act,

2006 ('the Act', in short). Section 2 of the Act reads as follows :-

2. Appeal to the Division Bench of the High Court from a Judgement or order of one judge of the High Court made in exercise of original

jurisdiction.-(1) An appeal shall lie from a judgement or order passed by one judge of the High Court in exercise of original jurisdiction under Article

226 of the Constitution of India, to a Division Bench comprising of two Judges of the same High Court:

Provided that no such appeal shall lie against an interlocutory order or against an order passed in exercise of supervisory jurisdiction under Article 227

of the Constitution of India.

7. By virtue of the mandate of Section 2 of the Act, an appeal shall lie from a judgement or order passed by one judge of the High Court, in exercise

of original jurisdiction under Article 226 of the Constitution of India, to a Division Bench comprising of two judges of the same High Court. The

'proviso' thereunder clearly stipulates that no such appeal shall lie against an interlocutory order or against an order passed in exercise of 'supervisory

jurisdiction' under Article 227 of the Constitution of India.

8. Admittedly, the writ petition was filed under Article 227 of the Constitution of India and the same was considered by the learned Single Judge in

exercise of supervisory jurisdiction. This being the position, in view of the categoric declaration under 'proviso', no such appeal shall lie against an

order passed in supervisory jurisdiction under Article 227 of the Constitution of India.

9. The question however is sought to be answered by the learned Counsel for the Appellant stating that the proviso to Section 2(1) of the Act is not an

absolute bar in preferring appeals and it depends upon the facts and circumstances as held by a Full Bench of this Court in the matter of Ajay Gupta

- v. State of Chhattisgarh and Others passed on 25.01.2017 in Writ Appeal No.255 of 2016.
- 10. We have gone through the said judgement and we find it extremely difficult to persuade ourselves to accede to the said proposition. The judgement

rendered by the Full Bench was pursuant to a reference made in this regard. The question referred was ""Whether the proviso to Section 2(1) of the

Act, 2006 is an absolute bar to entertain an appeal against an interlocutory order without considering the scope of the order and without considering

whether the interlocutory order has decided the rights of the parties and has an element of finality attached to it?

11. This was discussed in detail and the reference was answered in the following terms :-

We therefore answer the question referred to us by holding that proviso to Section 2(1) of the Chhattisgarh High Court (Appeal to Division Bench)

Act, 2006 bars appeals against those interim orders which are totally interlocutory in nature, do not decide matters of moment and do not have an

element of finally attached to them. Conversely, if the order vitally affects rights of the parties having bearing on the final adjudication of the case,

then even though the order is interim, it cannot be termed as interlocutory order and an appeal would lie. An appeal would also lie against those orders

which cannot be undone at the time of final hearing and which have an element of finality attached to them. The orders, effect of which cannot be

undone at the time of final hearing, cannot be termed to be interlocutory orders and in such eventuality, an appeal would lie against such orders.

12. From the above, it is quite evident that the Full Bench asserted in crystal-clear terms, that the proviso to Section 2(1) of the Act bars appeal

against those interim orders which are totally interlocutory in nature and do not decide the matters of moment and do not have element of finality

attached to it. It is also made clear that the orders, the effect of which cannot be undone at the time of final hearing, cannot be termed to be

interlocutory orders and in such eventuality, an appeal would lie against such order.

13. It is relevant to note, as mentioned already, that the right of appeal, under Section 2(1) of the Act is only in respect of proceedings under Article

226 of the Constitution of India (and not under Article 227). This aspect has been further clarified in the 'proviso', where it is specifically stated that no

appeal will lie against an order passed in exercise of supervisory jurisdiction under Article 227 of Constitution of India. In fact, the proviso to sub-

section (1) of Section 2 of the Act is having two limbs. The first one clearly specifies that no appeal will lie against an interlocutory order; and the

second one stipulates that no appeal will lie against an order passed in exercise of supervisory jurisdiction under Article 227 of Constitution of India.

14. The issue referred to the Full Bench was only in respect of the 'first limb' of the proviso i.e. ""whether an appeal will lie against an interlocutory

order"" and that alone. No issue was referred to the Full Bench as to whether any appeal will lie against an order passed in exercise of supervisory

jurisdiction under Article 227 of Constitution of India. As it stands so, the categoric declaration of law by the Full Bench holding that no appeal will lie

in respect of an order which interlocutory in nature, in no way comes to the rescue of the Appellant to hold that appeal is maintainable in respect of an

order passed in exercise of supervisory jurisdiction under Article 227 of Constitution of India.

15. Since the order passed by the learned Single Judge is in exercise of supervisory jurisdiction under Article 227 of Constitution of India and further,

since no provision of law or precedent conferring right to prefer an appeal against such an order is brought to our notice, we are of the firm view that

the present appeal is not maintainable in law.

16. The writ appeal is dismissed accordingly.